

**Purchasing of fighter aircrafts from Russia**

1488. SHRIMATI SAROJINI HEMBRAM: Will the Minister of DEFENCE be pleased to state:

- (a) how many fighter aircrafts are to be purchased from Russia as per the recent agreement between both the countries;
- (b) the details of the agreements; and
- (c) whether, our country is in possession of any Russian fighter aircrafts presently, if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (DR. SUBHASH RAMRAO BHAMRE): (a) and (b) Indian Air Force (IAF) is in the process of inducting Su-30 MKI fighter aircraft of Russian origin. The present lot of aircraft under delivery is being manufactured by Hindustan Aeronautics Limited through Transfer of Technology.

(c) At present, 24 fighter aircraft squadrons operational in the IAF are of Russian origin. This includes MiG-21, MiG-27, MiG-29 and Su-30 MKI fighter aircraft.

**Policy for blacklisting defence firms**

1489. SHRIMATI SAROJINI HEMBRAM: Will the Minister of DEFENCE be pleased to state:

- (a) whether Government has approved the blacklisting policy for the tainted firms;
- (b) if so, the details thereof and the various parameters / criteria highlighted in the policy; and
- (c) how many firms have been blacklisted by Government so far during the last three years?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (DR. SUBHASH RAMRAO BHAMRE): (a) and (b) Ministry of Defence has recently issued Guidelines for penalties in business dealings with entities, which have come into effect from 21.11.2016. The Guidelines have also been put in public domain by uploading them on the website of Ministry of Defence (<http://mod.nic.in/writereaddata/guideentities.pdf>). The Guidelines lay down policy for levy of financial penalties and/or Suspension/Banning of business dealings with entities, seeking to enter into contract with/having entered into a contract for the procurement of goods and services by the Ministry of Defence.

(c) During the last three years, business dealings with six companies/entities have been put on hold and in respect of two other firms restricted procurement was permitted only if such procurements are justified and necessary on the basis of operational urgency, national security and non-availability of other alternatives.

#### Monitoring mechanism for OROP implementation

1490. SHRIMATI AMBIKA SONI:

DR. T. SUBBARAMI REDDY:

Will the Minister of DEFENCE be pleased to state:

(a) what is the progress of implementation of One Rank One Pension (OROP) Scheme;

(b) in view of sensitivity of the issue, whether any monitoring of the implementation is being made by a Committee or Cell constituted by Government, if so, the details thereof;

(c) whether the redressal of public grievances system for ex-servicemen would be strengthened so that their grievances are addressed and redressed in a time-bound manner, if so, the details thereof; and

(d) if not, what is the mechanism available at present and what is its efficiency?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (DR. SUBHASH RAMRAO BHAMRE): (a) The status of payment to the Defence Forces Pensioners/ Family Pensioners on account of implementation of OROP order, as on 22.11.2016 are as under:—

No. of cases paid (1st instalment and lump sum payments	Amount disbursed (₹ in crores)	No. of cases paid 2nd instalment	Amount disbursed (₹ in crores)
1957925	3984.76	1541316	2267.71

(b) to (d) Public Grievances Cell in the Department is receiving grievances of the Pensioners / Family Pensioners and taking up the matters with the concerned offices e.g. Controller General of Defence Accounts (CGDA), Principal Controller of Defence Accounts (Pension) for redressal of their grievances in a time-bound manner. Service Headquarters and CGDA also have dedicated grievance directorates/cells for redressal of grievances of Ex-Servicemen. Disposal of the grievances is monitored at the highest level in the Government.